

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 157 of 2020

IN THE MATTER OF:

Ashok Kriplani
Resolution Professional of Dreamz Infra India Ltd. **...Appellant**

Versus

Assistant Commissioner, South Sub-Division **...Respondent**

Present:

For Appellant: Mr. Vinod Chaurasia, Advocate.

For Respondent:

O R D E R

(Through Virtual Mode)

25.06.2020 Confronted with the slew of directions passed by the learned Adjudicating Authority (National Company Law Tribunal), Bengaluru Bench incorporated in Paragraph 17 of the impugned order, learned counsel for the Appellant, Mr. Vinod Chaurasia sought to withdraw the appeal. The appeal is accordingly dismissed as withdrawn.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

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